

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 227 of 2019

IN THE MATTER OF:

Peoples International & Services Pvt. Ltd. & Anr. Appellants

Vs

M/s Alliance Industries Ltd. & Ors. Respondents

With

Company Appeal (AT) No. 228 of 2019

IN THE MATTER OF:

P.G.H. International Pvt. Ltd. & Anr. Appellants

Vs

Ashok Kumar Khosla Respondent

With

Company Appeal (AT) No. 229 of 2019

IN THE MATTER OF:

Peoples General Hospital Pvt. Ltd. & Anr. Appellants

Vs

M/s Alliance Industries Ltd. Respondent

Present:

For Appellant(s): Mr. Harin P. Raval, Senior Advocate with Mr. Amalpushp Shrotri, Advocate.

Mr. Anurag Sharma, Advocate for Respondent No.1.

ORDER

20.08.2019 As prayed by the Counsel for the Appellant, Registrar, National Company Law Tribunal, Ahmedabad Bench, Ahmedabad, Anand House, Ground Floor, 1st and 2nd Floor, Sarkhej-Gandhi Nagar Highway,

Thaltej, Ahmedabad, Gujarat 380059 and Registrar, National Company Law Tribunal, Principal Bench, New Delhi are allowed to be impleaded as party Respondent Nos.2 and 3 respectively in all the Appeals. Necessary corrections be made in the Cause Title of the Appeals in course of the day.

Let notice be issued on Respondent(s) as to why the case TP Nos.120, 122 and 125 of 2016, all pending before National Company Law Tribunal, Ahmedabad Bench, Ahmedabad, be not transferred to Indore Bench, Madhya Pradesh, pursuant to the Central Government Notification S.O.1216(E) dated 8th March, 2019, passed in exercise of powers conferred by sub-section (1) of section 419 of the Companies Act, 2013

Mr. Anurag Sharma, Counsel has already appeared on behalf of 1st Respondent. Counsel for the Appellant(s) will serve copy of the paper book of each Appeals in course of the day. He is allowed to file reply affidavits along with Vakalatnama within two weeks. Rejoinder, if any, be filed within a week thereof.

Let notice be issued on rest of the Respondent(s), i.e., Registrar, National Company Law Tribunal, Ahmedabad Bench, Ahmedabad and Registrar, National Company Law Tribunal, Principal Bench, New Delhi by Speed Post, who will also file reply affidavits within two weeks and will also state as to why the aforesaid Petitions should not be transferred to Indore Bench, Madhya Pradesh. Rejoinder, if any, be filed within a week thereof. Requisites along with process fee be filed by 22nd August, 2019. Dasti service is permitted.

Post these Appeals 'for admission (after notice)' on **18th September, 2019.**

Until further order, the National Company Law Tribunal, Ahmedabad Bench, Ahmedabad will not hear the case on merits, but may adjourn the case for subsequent dates till the final order is passed in these Appeals.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC